

NATIONAL COMPANY LAW TRIBUNAL KOLKATA BENCH` KOLKATA

C.P.(IB) No.523/KB/2017

Present: Hon'ble Member (J) Shri Vijai Pratap Singh Hon'ble Member (J) Shri Jinan K.R

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 12th December 2017, 10.30 A.M.

Name of the Company Under Section		Atul Rastogi-Versus-Duncans Industries Ltd. 9 IBC		

1. Soundeles Shore

2. Sourik Kunder

1. Ratnanko Baneriji, Serholu ? 2. RISHAV BANERJEE, Adu

3. SOUVIK MAZUMDER, ADV

For happircant

For Corporate Debtor 12/12/12/12·

Kilau o Benergel 12/12/17

ORDER

Ld. Counsel for the operational creditor and the corporate debtor is present.

Petitioner has filed this petition u/s. 9 of the Insolvency and Bankruptcy Code, 2016 and by our order dated 29/11/2017 petitioner was directed to furnish certificate in compliance of Section 9(3)(c) of the I & B Code, 2016. In



compliance of that order petitioner has approached the Bank and Bank has issued the certificate as follows:

"This has reference to your letter dated 21st November 2017. With reference to the same please note that the account no. 153010100063443 with us has not received any credits with narration "Salary - SAL/DUNCANS INDS LTD" from August 2014 to till date.

Please note that the drawers details for clearing cheque credits could not be ascertained.

The Certificate is issued at the specific request of the customer without any risk or responsibility of the bank or any of its officials signing the same."

The above certificate is not in compliance of provisions of Section 9(3)(c) of the Insolvency and Bankruptcy Code, 2016, which is reproduced below:

"a copy of the certificate from the financial institutions maintaining accounts of the operational creditor confirming that there is no payment of an unpaid operational debt by the corporate debtor;"

Axis Bank is hereby directed to issue a certificate in compliance of provision of Section 9(3)(c) of the Insolvency and Bankruptcy Code, 2016 wherein it is to specifically state that there is no payment of unpaid operation debt by the corporate debtor.





Let certified copy of this order may be handed over to the concerned bank for compliance.

List it on 11/01/2018 for admission.

Urgent certified copy of the order be issued, if applied for, upon compliance of all requisite formalities.

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(Jinan K.R.) Member (J)

(V.P.Singh) Member (J)